

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00797/2019

Jabalpur, this Friday, the 6th day of September, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Yashdev Hada, S/o Shri Chandresh Hada,
D.O.B.-13.10.1972, Mob.No. 8435355445
Present Post-PGT (Computer Science), Presently posted
At-K.V. SECL Dhanpuri, Dist. Shahdol (MP)
R/o OB-38 Opposite MGM School, Railway Colony,
Dhanpur Dist. Shahdol (MP) -Applicant

(By Advocate –Shri S.K.Nandy)

V e r s u s

1. Commissioner, Kendriya Vidyalaya Sangathan,
Headquarter-Institutional Area, Shaheed Jeet Singh Marg,
New Delhi 110016

2. Asst. Commissioner (Establishment II)
Kendriya Vidyalaya Sangathan, Headquarter-Institutional Area,
Shaheed Jeet Singh Marg, New Delhi 110016 - Respondents

(By Advocate – Shri M.K.Verma)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant is working as PGT (Computer Science) at Kendriya Vidyalaya Dhanpuri and presently posted at Kendriya Vidyalaya SECL (Dhanpuri) District Shahdol (MP).

2. Learned counsel for the applicant submits that he had applied for his choice transfer in annual transfer in 2019. He submits that his transfer count was 10. He had asked for transfer

to Narmada Nagar NHDC, Dhar, Badwani, Dahod F. Ganj Rly. & Tikamgarh.

3. He submits that in Dahod (F Ganj Railway Station Code 709) instead of applicant Shri Satyendra Kumrawat had been posted who had a transfer count of only 6.

4. The applicant has submitted his representation on 24.07.2019 (Annexure A-2) where he has brought this point to the knowledge of the respondents.

5. Subsequently, he again filed representation dated 09.08.2019(Annexure A-3) where he has prayed for transfer to Kendriya Vidyalaya Dindori K.V. Code 2066.

6. Learned counsel for the applicant submits that Kendriya Vidyalaya Dindori is still vacant and where class 11th has started recently.

7. Learned counsel for the applicant submits that at this stage, he would be satisfied if the respondents are directed to decide his representation dated 09.08.2019 (Annexure A-3) read with representation dated 24.07.2019 (Annexure A-2) in a time bound fashion.

8. We have considered the matter and without going into the merits of the case, direct the competent authority of the respondents to decide his representation dated 09.08.2019

(Annexure A-3) read with representation dated 24.07.2019 (Annexure A-2), if not already decided, with a reasoned and speaking order within a period of 30 days from the date of receipt of a certified copy of this order. The decision so taken may be communicated to the applicant.

9. Accordingly, the Original Application is disposed off.

(Ramesh Singh Thakur)
Judicial Member

rn

(Navin Tandon)
Administrative Member